

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, BENGALURU  
(Through web-based video conferencing platform)**

**ITEM No.06  
CP (CAA) No.48/BB/2023**

**IN THE MATTER OF:**

M/s. Cray Super Computers (India) Pvt. Ltd., ... Petitioner

**Order under Section 230-232 of Companies Act, 2013**

**Order delivered on 06.06.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Vishak Nag

**ORDER**

1. Heard the Learned Counsel for the Petitioner.
2. Reports from statutory authorities are awaited.
3. Notice was ordered in the present case on 16.01.2024, however inspite of granting sufficient opportunities on 07.03.2024 and 17.04.2024, no reports have been filed by the statutory authorities.
4. Therefore, final opportunity is granted to the Statutory Authorities to file their reports within a period of two weeks and one week thereafter to the Petitioner to file response thereto duly serving the copy to the otherside.
5. In case the reports are not filed, the Counsel for the respective authorities are directed to present on the next date of hearing and explain the reasons for the same. List the case on **05.07.2024**.

**-Sd-**

**(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

**-Sd-**

**(T.KRISHNAVALLI)  
MEMBER (JUDICIAL)**